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THE DEPUTY CHAIRMAN: Please sit down. Let me speak first. This was a statement, I have allowed nearly half an hour on this, twenty-seven minutes to be exact. There are twenty or thirty more Members who want to ask clarifications. I think you will agree that it is left to the discretion of the Chair to close it after certain time, and I feel we have had enough clarifications asked and answered. Therefore I am passing on to the next item, Bill for introduction.

THE DELHI AND AJMER RENT CONTROL (NASIRABAD CANTON-MENT REPEAL) BILL, 1967

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): Madam, I move for leave to introduce a Bill to repeal the Delhi and Ajmer Rent Control Act, 1952, as in force in the Cantonment of Nasirabad.

The question was put and the motion was adopted.

SHRI L. N. MISHRA: Madam, I introduce the Bill.

SHRI ARJUN ARORA (Uttar Pradesh): I must now be allowed to put my question. I was the first to rise.

DR. M. M. S. SIDDHU (Uttar Pradesh): Madam, there are certain Members who do not got the chance to seek clarifications.

(Interruptions.)

SHRI BANK A BEHARY DAS (Ori-ssa): Now I rise on a point of order. You have a right to hear and I have a right to say what my point of order is. Madam, the point of order is

श्री राजनारायण (उत्तर प्रदेश) : बांक बिहारी दास जी का पांइट आफ आर्डर तो मानिये, माननीया।

SHRI BANKA BEHARY DAS : On a point of order . . .

SHRI MULKA GOVINDA REDDY (Mysore): If it is on a point of order you

SHRI ARJUN ARORA: I strongly protest against my not being allowed to put questions on the statement made by the hon. Mr. Fakhruddin.

SHRI MULKA GOVINDA REDDY: If it is a point of order, it is your duty to listen to the point of order.

(Interruptions.)

THE DEPUTY CHAIRMAN: You all please sit down.

SHRI BANKA BEHARY DAS : On a point of order.

SHRI MULKA GOVINDA REDDY: It is your duty to listen to the point of order.

SHRI BANKA BEHARY DAS: Yes, 1 have yet to raise my point of order.

SHRI ARJUN ARORA: It is unfair on the part of the Chair. . .

THE DEPUTY CHAIRMAN: I am on my feet. Please sit down.

SHRI ARJUN ARORA: The manner in which you conduct the House is most deplorable. You are most unfair and you will be unfair.

THE DEPUTY CHAIRMAN: It is a reflection on the Chair. Mr. Arjun Arora should either withdraw it, or it will be expunged.

SHRI ARJUN ARORA: I will not withdraw. You are most unfair.

THE DEPUTY CHAIRMAN: Please sit down. Please take your seat.

SHRI ARJUN ARORA: Most unfair.

SHRI B. K. P. SINHA (Bihar): May I make a suggestion?

SHRI BANKA BEHARY DAS: On a point of order...

(Interruptions.)

THE DEPUTY CHAIRMAN: Please sit down. I am on my legs.

(Interruptions.)

SHRI BANKA BEHARY DAS: I want to make a point of order.

THE DEPUTY CHAIRMAN: What is your point of order?

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SHRI BANKA BEHARY DAS: When there was difficulty in the House there was an understanding arrived at with the Chair that when any point of order is raised it must be heard even for one or two minutes. It must be heard and disposed of. That was the understanding and I want that this understanding which was arrived at in your presence should be accepted by you also here.

THE DEPUTY CHAIRMAN: What was the understanding?

SHRI BANKA BEHARY DAS: The understanding is that when any Member raises a point of order it must be heard first. He may not be allowed to have a long say, but it must be heard and it must be disposed of. That was the understanding arrived at when you were present in the Chairman's chamber and when the Chairman was also here. With such an understanding alone we can function in this House. I must say that our party, the P.S.P. is a recognised group in this House and it is not on the sufference of the Chairman or of the Deputy Chairman of anybody. But yesterday during the second and third reading stages of the Official Languages Bill I tried to get up and I stood up seven or eight times. But you did not allow me to speak. The understanding with the leaders was that we would try to see that the matter was closed in two days. But that understanding does not mean that the Chairman or the Deputy Chairman should conduct the proceedings in such a manner as to shut out some particular group because he or she does not like it.

THE DEPUTY CHAIRMAN: Please sit down.

SHRI BANKA BEHARY DAS: Other groups and individuals have been allowed, but yesterday and today my group is not allowed, though I stood up so many times. Therefore I want through you to inform the House, though I have my disability, when you are in the Chair that understanding reached with the parties and groups should be observed and in spite of the

limitation of time anyone who wants it, should be given a chance . . .

(Nasirabai Cantonment

Repeal) Bill, 1967

(Interruptions.)

THE DEPUTY CHAIRMAN: I want to speak. The charge is made that a certain political party is being ignored. This arose yesterday when the third reading stage of the Languages Bill came up. I did not call anyone party-wise. During the third reading I am not supposed to do so, but only at the stage of the consideration of the Bill. (Interruptions-.) Please sit down. When I called the name of Shri Banka Behary Das he was not in the House. Then I called Mr. Mulka Govinda Reddy . . .

SHRI BANKA BEHARY DAS: That is not the whole truth. It is a half

THE DEPUTY CHAIRMAN: Interruptions do not make your case strong at all. If you can listen, please listen quietly and patiently. I do not want to be partial to anybody, either to this side or to the other side and as long as I sit in the Chair I shall conduct the proceedings impartially and without being unfair to anyone . . .

SHRI ARJUN ARORA: Not at all.

THE DEPUTY CHAIRMAN: Please sit down. As I have said when I am conducting the House I shall do so without fear or favour for this side or that side. Let me do my duty. I have given this statement today something like 30 or 40 minutes. Even if I see all of you stand up in your places what am I to do?

AN HON. MEMBER: You will have to go by groups.

THE DEPUTY CHAIRMAN: I cannot call all the Members who may catch my eyes or who may catch my ears I cannot call all of them, So I pass on to the next business—Mr. K. K. Shah.

SHRI ARJUN ARORA: On a point of order, Madam.

SHRI MULKA GOVINDA REDDY: You have been very unfair to us since yesterday.

· श्री राजनारायण : माननीया, कांग्रेस पार्टी के जिन लोगों ने अल्वा जीको कल बोट नहीं दिया और अर्जन अरोड़ा जी ने भी कल उन्हें बोट नहीं दिया उन सबकी जांच होनी चाहिये।

श्री अर्जन अरोड़ा: मैंने नहीं दिया।

[ा] **क्षो राजनारायण**ः इसीलिये में कहना चाहता हूं कि कांग्रेस पार्टी के जिन लोगों ने अल्वा जी को बोट नहीं दिया, उनके साथ आज पूरी तरह से पक्षपात हो रहा है और मैं यह देख रहा हं कि उन के साथ निश्चय ही पक्षपात हो रहा है। इसलिये चेयर को अब बादी पार्टी होना चाहिये और पार्टी में नहीं रहना चाहिये। कांग्रेस पार्टी की हालत देखी जाये। जिन लोगों ने चनाव में अल्वाजी को बोट नहीं दिया उन्हें नहीं बुलाया जा रहा है। और अर्ज्न अरोड़ा जी की आवाज नहीं सुनी जा रही है। 🌞 🕡

THE LEADER OF THE HOUSE (SHRI JAISUKH LAL HATHI): I earnestly appeal to all the Members of the House to have a little patience. Let us all.

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श्री राजनारायण: चेयर को कांग्रस के चुनाव से अलग रहना चाहिये. यह संसदीय प्रथा है। अगर चेयर पार्टी के चुनाव में पड़ेगा तो चेयर पर रिफ्लैवशन आयेगा, आज नहीं तो कल आयेगा।

XHtS DEPUTY CHAIRMAN: Please take your seat.

(Interniptio?is)

SHIR M. M. DHARIA (Maharashtra) : Madam, I want to say that if there is any point which is of interest to the whole country, on that some more time say ten or fifteen minutes, may be given when it is required. Why should not that time be given? So far as points of order are concerned, when they are raised . . .

SHRI B. D. KHOBARAGADE (Maharashtra): Madam . . .

SHRI MULKA GOVINDA REDDY. The Chair should . . .

M>eal) Bill, 1967

(Nasirabad Cantonment

SHRI M. M. DHARIA (Maharashtra) : Madam Deputy Chairman, . . .

SHRI JAISUKHLAL HATHI: Let us all see that it is very improper for us to behave like this. After all it is our duty to see that we conduct our business in a proper manner and cast no reflection on the Chair. Really it does not behave anyone to . . .

(Interruptions)

SHRI JAISUKH LAL HATHI: No, no, it is very unfair. We should not. It is absolutely unfair to cast reflections on the Chair. We have to conduct ourselves in the House in a proper way and unless we do so it will be impossible to carry on.

SHRI M. M. DHARIA: I did not erst any reflection on the Chair. But if it is the desire of the House and if Hon. Members express the desire that they should be given some more time then is it not the duty of of the Chair to look to their feeling? Mr. Banka Behary Das referred to some point. If any Member stands up on a point of order, without listening to him, if you say you will not allow his point of order, then that will not be proper. I understand that on points of order nobody should take up the time of the House and this opportunity should not be abused. But at the same time without allowing the Member the time to say something, if you say there is nothing no point of order, and then hurry with the business, then you will not in any way be adding to the decorum of this House.

SHRI M. GOVINDA REDDY: Madam, may I. . .

THE DEPUTY CHAIRMAN: Yes.

SHRI ARJUN ARORA: On a point of order.

THE DEPUTY CHAIRMAN: I have: called Mr. Govinda Reddy.

SHRI M. GOVINDA REDDY: Madam,

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SHRI ARJUN ARORA: I have risen on a point of order. You are carrying your personal prejudices too **far.** I have risen on a point of order.

THE DEPUTY CHAIRMAN: **I have** called him first. 1 will listen to you later.

SHRI M. GOVINDA REDDY: If any hon. Member of the House wants to ... (*Interruptions*.)

THE DEPUTY CHAIRMAN: Order order. Please listen.

SHRI M. GOVINDA REDDY: If any hon. Member tries to catch your eye and if he fails to be called there is a way of representing it to the Chair, and if on any question the House requires more time there is also a way of representing to the Chair. But to address the Chair in a menacing manner, in the manner in which it has been done here, does mean reflection on the dignity of the Chair. I think it is the duty of every hon. Member to make representations to the Chair in a proper way, in a way in consonance with the dignity of the Chair.

12 Noon

SHRI G. MURAHARI (Uttar Pradesh) Madam...

SHRI MULKA GOVINDA REDDY: Madam Deputy Chairman...

THE DEPUTY CHAIRMAN: You two decide between yourselves as to who will speak.

SHRI MULKA GOVINDA REDDY: We must be allowed to make our personal explanations. You have been very unfair to us. You should ask Mr. Banka Behary Das to speak.

SHRI ARJUN ARORA: Madam, I am on a point of order. You told me that you will call me after Mr. Govinda Reddy.

THE DEPUTY CHAIRMAN: There is utter confusion; it is not possible to hear anything. Kindly sit down.

SHRI ARJUN ARORA: My point of order must be heard. And my point of order is that there is a well-established parliamentary convention that

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when the conduct of a particular person in the Chair is discussed in the House that person—he or she—vacates the Chair. Now your conduct yesterday and this morning is being discussed and so it is only proper that you should vacate the Chair.

SOME HON. MEMBERS: No, no.

SHRI JAISUKHLAL HATHI: Mr. Arjun Arora should understand that there is no motion and nobody is discussing the Chair's conduct at all.

(Interruptions.)

THE DEPUTY CHAIRMAN: If all of you want to stand up and speak together you are welcome to do so but if you want some order in the House, I would call Mr. Murahari.

श्री गोडे मुराहरि: मैंडम, मैं आपसे बहुत अदब के साथ अर्ज करूंगा कि सदन की कार्यवाही में जब सदन की डिगनिटी और डिकोरम की बात होती है तो चेयर की ओर से भी डिगनिटी और डिकोरम होना चाहिये और चेयर को भी इस सदन की कार्यवाही इस तरह से चलाना चाहिये कुछ रूल्स और प्रोसीजर के खिलाफ न हो।

SHRI AWADHESHWAR PRASAD SINHA (Bihar): It is a reflection on the

श्री गोडे मुराहरि: आप चुप रहिये, आप बैठ जाइये, आप को नहीं बुलाया गया है। मैं इल्ड नहीं करता हूं, आप बैठ जाइये, जरा संसदीय प्रथा का पालन कीजिये।

SHRI AWADHESHWAR PRASAD SINHA: I am talking to the Chair; not to **you.**

SHRI G. MURAHARI : The Chair has not called you.

SHRI AWADHESHWAR PRASAD SINHA: You cannot make derogatary remarks on the Chair.

श्री गोडे मुराहरि: मैं कल जो यहां पर सदन में हुआ उसके बारे में जिक्क Control

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श्री गोडे मराहरि] करना चाहुंगा। जब कल भाषा के बारे में जो हिन्दोस्तान की बहुत बड़ी समस्या है, जनता की समस्या है, यहां पर बहस हो रही थी और प्रस्ताव के बारे में कुछ संशोधन आये थे और उन संशोधनों के ऊपर यहां पर बोट लिये जा रहे थे तो उस वक्त मैंने आपसे यह अर्ज किया था कि वह संशोधन या तो पढ़ा जाय या उस संशोधन के बारे में कुछ कहा जाय। लेकिन कुछ नहीं हुआ। मैं यहां पर चैलेंज करना चाहता हं कि किसी सदस्य को मालम नहीं था कि किस अमेंडमेंट पर वे बोल रहे हैं, केवल भेड़ की तरह चिल्ला रहे थे, हां, हां, नहीं, नहीं। इस तरह से वह बिल पास किया गया।

BABUBHAI M. (Maharashtra): If he has any grievance he can put it before you but he has no business to cast any reflection on us.

(Interruptions.)

श्री गोडे मराहरि: तो पहले आप पाइन्ट आफ आईर सून लें और उसके बाद रूलिंग दें।

SHRI MULKA GOVINDA REDDY Madam, you have made personal charges against Mr. B. B. Das.

THE DEPUTY CHAIRMAN: I have not made any personal charges.

SHRI MULKA GOVINDA REDDY: You have and we must be given an opportunity. You cannot go on in this way. This is very unfair. You have made some charges against Mr. B. B. Das and he should be allowed to give his personal explanation.

(Interruptions.)

DR. B. N. ANTANI (Gujarat): Madam. . .

THE DEPUTY CHAIRMAN: Yes Dr.

SHRI MULKA GOVINDA REDDY: It is very unfair on the part of the Chair...

THE DEPUTY CHAIRMAN: I have called him to speak; you sit down now.

DR. B. N. ANTANI: Madam Deputy Chairman, we very deeply resent the disrespect being continuously shown to the Chair. If hon. Members are aware of the rules of procedure so is the Chair. The constant interruptions that have been going on from so many sides in the House have really touched my heart and I wish the Chair steps it for once.

THE DEPUTY CHAIRMAN: I appeal to the House to maintain order. I beg of you, please sit down.

SHRI MULKA GOVINDA REDDY: But. you have made some charges against him...

THE DEPUTY CHAIRMAN: I have not made any charges; look at the proceedings.

SHRI MULKA GOVINDA REDDY: You must ask Mr. B. B. Das to speak first.

THE DEPUTY CHAIRMAN: On what?

SHRI MULKA GOVINDA REDDY: Because you have made some charges. You have said that the PSP made some charges that you were unfair. It is a fact that you were unfair. You did not call us; you called other Members. You have made those charges...

THE DEPUTY CHAIRMAN: Please sit down.

SHRI MULKA GOVINDA REDDY: I am not going to sit down. You must ask Mr. B. B. Das to speak; otherwise we are not going to sit down.

THE DEPUTY CHAIRMAN: What do you want me to do?

SHRI MULKA GOVINDA REDDY: Please ask Mr. B. B. Das to speak because you have made some charges. We repudiate all the charges that you have made. You have been very unfair to us.

THE DEPUTY CHAIRMAN: I have not made any charges. Shrimati Sat-pathy.

(Continuous interruptions.)

THE PRESS AND REGISTRATION OF BOOKS (AMENDMENT) BILL, 1967

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY); Madam, I beg for leave to introduce a Bill further to amend the Press and Registration of Books Act, 1867.

The question was put and the motion was

SHRIMATI NANDINI SATPATHY: Madam, I introduce the Bill.

B. D. KHOBARAGADE (Maharashtra): Madam, I had given...

(Interruptions.)

THE DEPUTY CHAIRMAN: Mr. Pant.

THE MANIPUR APPROPRIATION BILL, 1967

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Madam I beg to move:

"That the Bill to authorise payment and appropriation of a further sum from and out of the Consolidated Fund of the Union territory of Manipur for the service of the financial year 1967-68, as passed by the Lok Sabha, be taken into consideration."

As the House is aware, the powers of the Legislative Assembly of the Union Territory of Manipur are now exercisable by Parliament by virtue of the order issued "by the President on the 25th October, 1967, under section 51 of the Government of Union Territories Act, 1963. The Supplementary Demands for Grants for 1967-68 of the Manipur Government which would ordinarily have gone to Manipur Legislature had accordingly to be presented to Parliament. The circumstances which led to the issue of the order by the President are known to the House and I need not go into them, except to add that the step was taken most reluctantly. If the situation is normalised there and it is seen that the Government and the Assembly can function properly, Government will be only too happy to see that the normal situation is restored.

Bill. 1967

This Bill arises out of the Supplementary Demand for Rs. 3 lakhs voted by the Lok Sabha on the 21st December, 1967. The Supplementary Demand statement was circulated to the hon. Members on the 8th December, 1967 and the explanation in support of the additional requirement has already been given there. The Supplementary Demand has been necessitated by emergent flood control measures in the Union Territory of Manipur so as to forestall the recurrence of floods which washed away part of the town of Imphal in 1966.

I would take the opportunity to mention that over the years more and more powers whether financial or otherwise have been given to the Union Territory administration. After a recent review further enhanced financial and administrative powers have been delegated for more expeditious dispatch of business.

Madam, I move.

(Continuous interruptions.)

THE DEPUTY CHAIRMAN: I am adjourning the House till 12.30.

> The House then adjourned at ten minutes past twelve of the clock.

The House then reassembled at thirty-five minutes past twelve of the clock, THE DEPUTY CHAIRMAN in the Chair.

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